

Money decree in suit and on Third Party Notice
IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
SUIT NO. OF 19

CORAM :

DATE:

..... PLAINTIFF

versus

..... DEFENDANT.

The Plaintiff claims to recover from the defendant the sum of Rupees (here insert the particulars of the claim) and this suit and the question of the liability of third party herein, to indemnify the defendant coming up this day for hearing and final disposal and upon hearing Advocate for the plaintiff and Advocate for the defendant and upon the said third party being called and not appearing and upon proof of service of the third party notice upon the said and upon hearing evidence and perusing exhibits, this Court doth pass judgment for the plaintiff and doth order and decree that the defendant do pay to the plaintiff the sum of Rs. for principal and the sum or Rs. for interest and Rs. for the costs of the suit and do pay further simple interest at the rate of per cent per annum upon the amount of the said principal from the date here of till payment and with regard to the question of indemnity this Court doth declare that the defendant is entitled to be indemnified by the said third party against all amounts payable by him under this judgment And this Court doth further order that the said third party do pay to the defendant such amounts as may be paid by the defendant to the plaintiff and Rs. for the defendant's cost of the suit and of the third party proceedings herein.

Witness, Chief Justice at Bombay
aforesaid, this day of 19

By the Court,
Prothonotary and Senior Master.

Sealer

The day of 19.

Decree drawn on the application of

Advocate for